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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

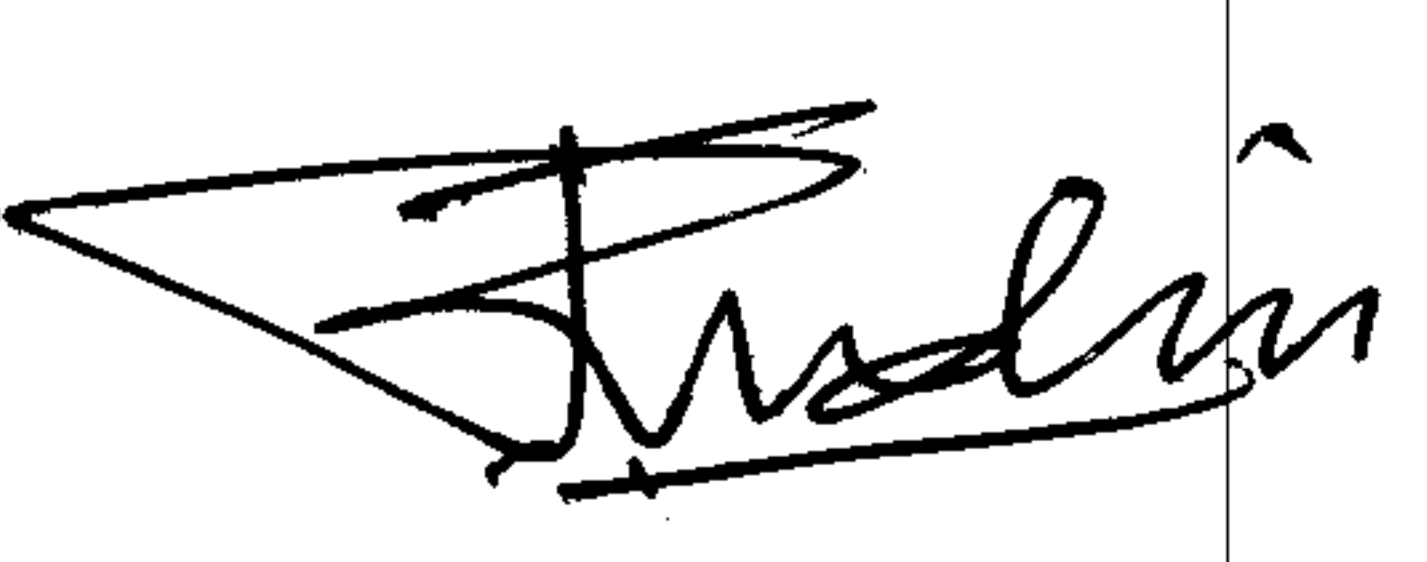

**IA 395 with Co. Appeal No. 34/59/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Niklesh Tirthdas Nihlani.  
V/s.  
Shah Poddar Nihlani Organisers Pvt Ltd & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | Jigarkumar Gandhi             | PCS                | For Ashish Doshi      |  |
| 2.           | DHIREN R. DAVE                | PCS                | for Poddar            |  |

**ORDER**

Learned PCS Mr. Dhiren Dave present for Appellant. Learned PCS Mr. Jigarkumar Gandhi i/b Learned PCS Mr. Ashish Doshi present for Respondent no. 1. None present for other Respondents.

Heard arguments of learned PCS for Appellant and learned PCS for Respondent no. 1 in IA 395/2017.


The prayers made in IA 395/2017 have become infructuous in view of the fact that the date of EGM was on 12.12.2017 and there was an undertaking by the company not change the shareholding.

Hence, IA 395/2017 is disposed of as infructuous as on today.

In Co. Appeal no. 34/2017 except Respondent no. 1 no other respondents have filed their reply.

Appellant shall file rejoinder, if any, within one week serving copy in advance to other side.

List the matter on 13.02.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**